



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 565 Dispur, Thursday, 14th December, 2023, 23rd Agrahayana, 1945 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 14th December, 2023

No. LGL.247/2022/45.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 7th February, 2023 is hereby published for general information.

ASSAM ACT NO. LXX OF 2023
(Received the assent of the Governor on 7th February, 2023)
THE ASSAM (TEMPORARILY SETTLED AREAS)
TENANCY (AMENDMENT) ACT, 2022

AN ACT

further to amend the Assam (Temporarily Settled Areas) Tenancy Act, 1971.

Preamble

Whereas it is expedient further to amend the Assam (Temporarily Settled Areas) Tenancy Act, 1971 hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No. XIII
of 1971

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam (Temporarily Settled Areas) Tenancy (Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of
section 71

2. In the principal Act, in section 71, in clause (v), in fourth and fifth line, for the words and figure "be punishable with imprisonment which may extend to one thousand rupees or with both" appearing after the words "against him", the words "be punishable with a fine which may extend upto rupees fifty thousand" shall be substituted.

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam,
Legislative Department, Dispur.